

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 209 of 2021**

**IN THE MATTER OF:**

**Gurpreet Singh Chadha & Ors.**

**...Appellants**

**Versus**

**International Recreation and Amusement Ltd.  
Through Resolution Professional**

**...Respondent**

**Present:**

**For Appellants: Mr. Siddharth Banthia, Advocate.**

**For Respondent: Mr. Abhishek Anand, Mr. Kunal Godhwani and Mr. Viren Sharma, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**19.03.2021:** Mr. Siddharth Banthia, Advocate representing the Appellant submits that Company Appeal (AT) (Insolvency) No. 208 of 2021 filed against the same impugned order has been disposed off yesterday. In view of the same, he has instructions to withdraw the instant appeal. He is permitted to withdraw the appeal. The appeal stands disposed off as withdrawn.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*